

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-36/2020

Vasudev Madkaikar

... Petitioner

Versus

State of Goa & Ors.

... Respondents

Mr. S. D. Lotlikar, Senior Advocate along with Mr. J. Karn, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. S. Mordekar, Additional Government Advocate for the State.

Mr. G. Sardesai, Advocate for Respondent No.3.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 5th October, 2020

P. C.:

At the request of Mr. Sardesai, the matter may be placed on 12.10.2020, at the end of the Admission Board subject to overnight part heard.

2. In the meanwhile, the parties to circulate and exchange decisions on the issue that the respondent no.3 is a State for the purpose of Article 12 of the Constitution of India.

3. Stand over to 12.10.2020.

SMT. M. S. JAWALKAR, J.***M. S. SONAK, J.***